

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 393 OF 2017 &
IA NO. 1128 OF 2017

Dated: 7th March 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Guttaseema Wind Energy Co. Pvt. Ltd. Appellant(s)
Versus
Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Arun Devdas

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan for R-1

Mr. Avimukt Dar
Mr. Mohit Chadha
Mr. Ishwer Upneja
Ms. Pankhuri Bhardwaj
Ms. Ragima R. for R-2 & 5

ORDER

The learned counsel, Ms. Pankhuri Bhardwarj, appearing for the Respondent Nos. 2 & 5 prays for another two weeks' time to file the reply in this matter.

Submission made by the learned counsel appearing for the Respondent Nos. 2 & 5, as stated above, is placed on record.

Another two weeks time is granted to the learned counsel appearing for the Respondent Nos. 2 & 5 for compliance of the Order dated 11.01.2018 of this Tribunal and also directed to file an application for delay in filing the reply by 21.03.2018. Thereafter, rejoinder, if any, may be filed by 04.04.2018 after duly serving copy on the other side.

List this matter on 25.04.2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
tpd/vt

(Justice N. K. Patil)
Judicial Member